BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP No. 4 of 2011

27.05.2014

Heard Mr. N Syngkon, the learned counsel for the petitioner who informed the Court that the leading counsel from Guwahati could not come due to personal difficulties.

Mr. S Wahlang, the learned counsel for respondent No. 1 is present.

As per record it appears that, the matter was dismissed for default and restored back.

The learned counsel for the petitioner expressed his inability to argue the matter since the brief is not with him which in my view is not a good practice.

However, considering the ends of justice, the matter is adjourned once again subject to payment of Rs. 5,000/- as cost.

Further, the said amount is to be deposited with the Registry and in turn the Registry shall deposit the same with the Director of Social Welfare, Government of Meghalaya for the benefit and upliftment of the Juvenile Home.

List this matter on 11.06.14 for hearing as a fixed item failing which the matter shall be decided and disposed of as per records.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
MC No. 406 of 2012 in
WP(C) No. 285 of 2012

27.05.2014

In the light of the order passed in WP(C) No. 285 of 2012, this instant Misc. Case also stands disposed of.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 321 of 2012

27.05.2014

Heard Mrs M Chakraborty, the learned counsel for the petitioner as well as Mrs S Bhattacharjee, the learned GA who brought on record the status report pertaining to the appointment of the petitioner on compassionate ground.

Seen the affidavit dated 23.05.14 as well as Annexure-III wherein it appears that the petitioner namely; Shri. Biplab Das is placed at Sl. No. 9 who has been recommended for appointment on compassionate ground and the place of posting is 2nd MLP Battalion. If it is so, in my view there is nothing left in the case to pass any further order.

Further, the respondent is directed to expedite the matter and to take necessary steps as directed by the Director General of Police that, appointment order to be issued within a period of 15(fifteen) days which is at Page-6 (Annexure-III).

With these observations and directions, this instant writ petition is allowed and the matter stands disposed of.

JUDGE

V Lyndem